

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT-VI

Item No. 106
IB-518/ND/2022
IA/1757/2024

IN THE MATTER OF:
ICICI Bank Ltd.

...PETITIONER

Vs

Mr. Chander Mohan Sethi

...RESPONDENT

Section
U/s 95(1) of IBC, 2016

Order delivered on 18.04.2024
Hybrid Hearing (PHYSICAL & VC)

Coram:
SHRI MAHENDRA KHANDELWAL, HON'BLE MEMBER (JUDICIAL)
SHRI RAHUL BHATNAGAR, HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Petitioner/Applicant :
For the RP :Ms. Shivani Jaiswal
For the Respondent :

ORDER

IA/1757/2024

This is a Report filed by the Resolution Professional under Section 99 of the IBC.

Heard the Ld. Counsel on behalf of the Resolution Professional. Issue notice to the Personal Guarantor and Principal Borrower and to the Financial Creditor for their observation and appearance on this report. Notice be issued by all means and proof and appearance be filed. List the matter on **28.05.2024.**

Sd/-
(Rahul Bhatnagar)
Member (T)

Sd/-
(Mahendra Khandelwal)
Member (J)